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t	2	3
Haryana		., .,
Himachal Pradesh	÷ 450- == 141,6	ю 4.09
Jammu & Kashmir	11 4 / 12 5	- -
Kerala	. 269,3	1,26
Madhya Pradesh	. 8,387,4	03 20.14
Maharshtra	2,954,2	149 5.86
Manipur	. 334,4	166 31,18
Meghalaya	. 814,2	230 80 .4 8
Mysore (Karnatatka)	231,0	268 0.79
Nagaland	· 457,6	502 88,61
Orissa	. 5,071,9	937 23, 11
Punjab		
Rajasthan	3,125,	506 12,13
Sikkim	•	
Tamil Nadu	. 311,5	15 0.76
Tripura	. 450,	544 28.95
Uttar Pradesh	. 198,	565 0,22
West Bengal	. 2,532,96	69 5.72
Union Territories		
Andaman and Nicobar Islands	18,	102 15.72
Arunachal Pradesh	369,	
Chandigarh	•	
Dadra and Nagar Haveli	4 ← 64,4	145 86 . 89
Delhi		
Goa, Daman & Diu	. 7.0	654 0 .8 9
Laccadive, Minicoy and Amindivi Islands (Lakshadweep)		540 92 .8 6
Pondicherry	<i>a</i> s.	. 5-40

..Corruption charges against IPS Officrs in I.B.

327. SHEIMATI AMARJIT KAUR: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question 322 given in the Rajya Sabha on the 12th March, 1981, and statt:

- (a) whether the Vigilance Commission called the representatives of the Intelligence Bureau Employees Association or the persons who had levelled these charges of corruption against some IP.S. Ofljcera to substantiate them; and
 - (b) if not, what are the reasons therefor?

Written Answers

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(b) The Central Vigilance Commission have stated that it is not the practice in the Commission to call the representatives of Associations or other complainants to substantiate the charges levelled by them. It is also the general policy of the Commission in the interest of discipline not to encourage staff associations to make such complaints.

Conduct of UPSC Examinations in different languages

328. PROF. RAMLAL PARIKH: Will the Minister of HOME AFFAIRS be pleased to

- (a) the year-wise and language-wise progress of the scheme regarding conducting of UPSC examinations in all anguages in the 8th Schedule of the Constitution of India since the inception of the scheme till March, 1981;
- (b) the number of candidates appeared, passed and actually selected by UPSC under different language media categories; and
- (c) the steps taken by Government to strengthen this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF THOME AFFAIRS AND IN DEPARTMENT THE PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) .: (a) The Civil Services (Main) Examination is the only examination conducted by the Union Public Service Commission in which candidates are allowed the use of any one of the languages mentioned in the Eighth Schedule to the Constitution df India or English as medium for answering all the papers except language papers viz. (i) Paper-I one of the Indian Languages to be selected by the candidates from the languages included in the Eighth Schedule to the Constitution of India and (ii) Paper-II-English.

to Questions

There is no scheme, per se, which envisages the conduct of any other UPSC examination in all the languages included in the Eighth Schedule to the Constitution of India

- (b) The required information in respect of the Civil Services (Main) Examination held in 1979 and 1980 is furnished in Annexure I and
- (c) The Scheme of Civil Services Examination has been introduced since 1979. It is too early to draw any specific conclusion about the operation of this scheme or to take any steps to strengthen 'it further at this stage.

Annexure I

Medium-wise break-up of candidates who appeared in the Civil Services (Main) Examination, 1979 qualified for the Personality Test and recommended for appointment

Language Medium									Number of Candidates			
•		r	٠		- :3 -	÷ ;			_	Appeared	Qualified for Per- sonality Test	Recommended for appointment
ı					-						: 3	4
Assamese			-	`		,	٠٠.			. 8.	· . 1	
Bengali							•	•		18	6	2
Gujarati										13	7	4